

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.358 OF 2003
IN
O.A. NO. 1611 OF 2002

New Delhi, this the 3rd day of August, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)
HON'BLE SHRI S.A. SINGH, MEMBER (A)

Shri R.K. Mittal,
S/o late sh. S.L. Mittal, R/o BW-3A, Shalimar Bagh.
Delhi. Petitioner
(None present even on the second call)

versus

1. Sh. P.K. Jalali,
Joint Secretary(UT),
Ministry of Home Affairs, Union of India,
North Block, New Delhi.
2. Sh. N.J. Thomas,
Under Secretary (UTS-II),
Ministry of Home Affairs,
Union of India, North Block,
New Delhi. Respondents
(By Advocate : Shri R.N. Singh)

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :

None for applicant even on the second call. Learned counsel of the respondents states that the Writ Petition filed by the respondents against the orders passed by this Tribunal in the present case is coming up before the Hon'ble High Court in the month of November, 2004.

2. Having regard to the statement made by the learned counsel of the respondents, CP be placed in the list of sine die cases. Liberty is accorded to either of the parties to revive the same at an appropriate stage, in accordance with law.

(S.A. SINGH)
MEMBER (A)

S. Raju
(SHANKER RAJU)
MEMBER (J)

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